

their organisations are also set in motion to mobilise savings?

**Shri L. N. Mishra:** A special appeal was made to the trade union organisations long ago. But I may say one thing in this regard. The response to this appeal has not been encouraging from any quarter.

**Shri P. R. Chakraverti:** May I know the total amount of savings that has been augmented by Government after the introduction of the new scheme?

**Shri L. N. Mishra:** It is almost insignificant.

**Shri A. P. Sharma:** When Government needed money for the defence fund it was suggested by the INTUC that the provident fund share of the employees should be increased by two per cent and that it will bring about Rs. 80 crores a year. Have Government given consideration to this suggestion? If so, what is the reaction of Government and what steps have been taken in this regard?

**Shri L. N. Mishra:** This question should properly be directed to the Ministry of Labour. I know that such a suggestion was made. Perhaps, Government have not come to any decision.

**Shri Indrajit Gupta:** Is it not a fact that all the Central trade union organisations, including INTUC, have expressed the view to the Government that because the overwhelming majority of employees in this country do not get a minimum need-base wage or salary the increments or allowances to them cannot be or should not be frozen and given in the form of certificates? Instead of that, have Government considered that a part of the salaries of high-paid officers should be given in the form of certificates?

**Shri L. N. Mishra:** The second part of the question is a very good sugges-

tion. Regarding the first part, it is one of the main reasons why the progress has not been encouraging.

**Shri Kapur Singh:** Are these increments to which long-term employees become entitled related to living expenses of those employees or to the marginal incomes that can be saved?

**Shri L. N. Mishra:** It is related to saving, but unfortunately, as the hon. Member knows, due to rising prices it is not very easy to have savings out of this.

**Shri P. Venkatasubbajah:** Is the non-existence of encouragement in Government agencies regarding putting the money in Defence Savings Certificates due to the lack of enthusiasm among the Government or due to the lack of encouragement or enthusiasm among the employees?

**Shri L. N. Mishra:** If you permit me, I would state the three reasons that have been reported to us. Firstly, most of the Government employees as well as the bulk of the employees of the large business houses and establishments in the private sector are all covered by the Compulsory Provident Fund Scheme; secondly, large number of employees also contribute towards life insurance; and, thirdly, because of the rise in prices it is not very convenient for them to have savings at this stage

#### Violation of Gold Control Rules

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\*1399. **Shri Ramachandra Ulaka:**  
**Shri Dhuleshwar Meena:**

Will the Minister of Finance be pleased to state:

(a) the total number of cases of violations of the Gold Control Rules detected so far;

(b) the nature of violations; and

(c) the\* action taken against the offenders?

\*Answer to Part (c) was not read. However, the information is mostly covered by the answers to supplementaries on the question.

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):** (a) 13,556 cases of violation were detected upto the 31st January, 1966;

(b) failure to make a declaration as to possession of gold other than ornament, manufacture of ornaments of over 14-carat purity by dealers, sale of such ornaments, possession of gold and ornaments by dealers without maintenance of proper accounts, acceptance of primary gold by certified goldsmiths for manufacture of new ornaments etc.

**Shri Ramachandra Ulaka:** May I know whether it is a fact that gold smuggling through airlines and from across the border is on the increase; if so, the number of such cases detected so far till the last year and the steps taken by Government in this regard?

**Shri B. R. Bhagat:** This question refers to violation of Gold Control Order and not to smuggling of gold. For that I require another notice.

**Shri Ramachandra Ulaka:** May I know whether Government have received any representation from the public to withdraw the Gold Control Bill or to terminate the Gold Control Order because it has failed to achieve its desired objective; if so, the reaction of Government?

**Shri B. R. Bhagat:** We receive from time to time representations saying that gold control should be abolished, but the Government does not agree with that view.

**श्री सुकन चन्द कछवाय :** आपने बताया है कि हजार से ऊपर केस पकड़े गए हैं। मैं जानना चाहता हूँ कि इन केसिस में विदेशी सोने के जो जेवर बनाए गए वे कितने हैं और भारतीय सोने से जो जेवर बनाये गये, नियमों का उल्लंघन करके बनाये गये, वे कितने हैं ?

**श्री व० रा० भगत :** यह कहना जो मुश्किल है ।

**Shrimati Romka Ray:** In view of the fact that the Gold Control Rules as at present operating are violated to a great extent, is Government considering the amendment to the Gold Control Rules?

**Shri B. R. Bhagat:** No, Sir; we have ourselves provided some relief and relaxation in the Rules; for example, making of ornaments of the same purity. The number of cases of violations we have given.

**श्री श्रींकार लाल बेरवा :** गोल्ड कंट्रोल बिल जो था यह बिलकुल फेल हो चुका है। कई लाख मुनार का बेकार हो गए है। क्या सरकार ने इसको खत्म करने के बारे में विचार किया है? कब तक इसको धाप चलाते रहेंगे। मैं यह भी जानना चाहता हूँ कि क्या इस में कुछ और परिवर्तन सरकार करने जा रही है ?

**अध्यक्ष महोदय :** उन्होंने इसका जवाब दे दिया है।

**श्री श्रींकार लाल बेरवा :** और परिवर्तन करने जा रही है, यह मैंने पूछा है ?

**अध्यक्ष महोदय :** उन्होंने कहा है कि अभी तक कोई ध्याल नहीं है।

**Shri Bade:** Government has given some figures of cases which they have launched in courts. I want to know, owing to defects in this law, how many cases have been convicted and how many acquitted.

**Shri Ranga:** All of them should be acquitted.

**Shri B. R. Bhagat:** The number of cases of confiscation of gold is 6,867; the number of people convicted by courts is 95 and of those acquitted by the courts is 22.

**Shri Bade:** Sir, there are 13,000 cases....

**Mr. Speaker:** He has given those figures.

**Shri Bade:** Only 95 were convicted and 22 were acquitted.

**Mr. Speaker:** What should I do? Should I correct him?

**Shri S. N. Chaturvedi:** May I know what purpose this Gold Control Order is serving after the issue of Gold Bonds and the relaxations given thereunder?

**Mr. Speaker:** Does he want to answer that?

**Shri B. R. Bhagat:** I could not follow the question.

**Mr. Speaker:** He wants to know what purpose is the Gold Control Order serving now.

**Shri Ranga:** No purpose.

**Mr. Speaker:** He wants to know whether it is serving the purpose that was in view.

**Shri B. R. Bhagat:** It is serving the purpose for which the Act has been passed.

**Shri Nath Pai:** When the Gold Control Order was first promulgated, it was claimed on behalf of the Government that the three objectives of the Order were, (a) putting an end to the smuggling of gold into this country, (b) bringing down the prices of gold and (c) diverting the gold to development purposes. In view of the fact that all the three stated objectives have so far failed, may I know whether the Government is thinking that it should continue in spite of its persistent failure?

**Shri B. R. Bhagat:** The main purpose stated in the Objects and Reasons of the Bill was that it is in the nature of a social reform. The other things

were incidental. All social reforms take a long time to produce results. I request the hon. Member to wait for some time.

**Shri Sivamurthi Swamy:** May I know whether it has been brought to the notice of the Government that throughout the country the *sarafs* have fixed *mamuls* for the Excise Inspectors and Superintendents and they are getting Rs. 50 or Rs. 100 monthly—it is an open secret—and, if so, whether any enquiry is going on or any action has been taken against those officers?

**Shri B. R. Bhagat:** I do not know what is an open secret.

**Mr. Speaker:** It is neither open nor secret.

**Shri B. R. Bhagat:** But if we receive any such cases, we go into them.

**Shrimati Savitri Nigam:** The only purpose the Gold Control Order has served is to displace some goldsmiths. I would like to know how many of them were displaced and how many of them have been rehabilitated so far and in what way?

**Shri B. R. Bhagat:** We have given this information to the hon. House. We can give it again if a separate notice is given.

**श्रीमती जयाबेन शाह:** आज कहा जाता है कि सुनार डिस्प्लेस हुए हैं। मैं जानना चाहती हूँ कि जो आप ते प्रोड गोल्ड के जेवर बनाने की छूट दी है उस के बाद जो सुनार लोग बेकार हुए थे क्या उन को आप मिला है। आप भी जानते होंगे और हाउस भी जानता है कि नये गोल्ड का इस बहाने से इस्तेमाल हो सकता है। जब इतना काम चल रहा है, शादी का मौसम है और हम देखते हैं कि इतने जेवर बनते हैं। ऐसी हालत में भी क्या आज सुनार बेकार हैं। सही बात क्या है?

**अध्यक्ष महोदय :** यह तो महिलायें ज्यादा जानती हैं।

**श्री ब० रा० भगत :** यह बात सही है कि सब छूट दी गई तो सुनारों को काम मिला है : इस में कोई शक नहीं है।

**Shrimati Savitri Nigam:** No reply has come. I put almost the same question and no reply was given.

**Shri D. C. Sharma:** I take it that the assessment of the Gold Control Order has been made so far as its psychological, financial and moral implications are concerned. May I know in which State the largest number of complaints have been registered and in which State the largest number of convictions have been made?

**Shri B. R. Bhagat:** This question is related to the violations of the law. I think the largest number is from the State of Andhra—2197 cases and the second largest is from Madras—2023 cases.

#### L.I.C. House-Building Loans

**1400. Shri Maheswar Naik:** Will the Minister of Finance be pleased to state:

(a) the extent of loans given to the life policy-holders for the purpose of building houses;

(b) whether stringent measures are taken to enforce the building of the houses in the Municipal area for which the loans are given; and

(c) whether Government propose to relax this measure so that all life policy-holders are extended these benefits?

**The Minister of State in the Ministry of Finance (Shri B. R. Bhagat):**

(a) Rs. 2.94 crores.

(b) Loans are released only after the construction starts and are given in instalments on the basis of the progress of the construction over which a close watch is kept.

(c) There is no proposal to relax any of the provisions of the Scheme referred to.

**Shri Maheswar Naik:** In view of the fact that the small policy holders live outside municipal towns, may I know why is it that this facility is not extended to those people who are living outside the municipal towns, i.e., the small policy holders?

**Shri B. R. Bhagat:** It covers the small policy holders also. The minimum amount fixed is something like Rs. 7500 or 10,000.

**Shri Maheswar Naik:** What I mean is about small policy holders...

**Mr. Speaker:** He says that it is extended to small policy holders also.

**Shri Maheswar Naik:** May I know why this facility is not extended beyond municipal towns, i.e., outside municipal towns?

**Shri B. R. Bhagat:** The scheme is progressively being extended to more and more towns and I do not have the number of towns at the moment, but it covers a large area and as administrative facilities are made available, the idea is to extend it to every other town also.

**Shri Shashi Ranjan:** A few years back a question of a similar nature was posed in the House and you were pleased to explain your difficulties in getting loans and at that time the Minister assured us that he would find out some solution and he would relax some rules and would make it easy for the policy holders to obtain loans. But our experience is that nothing has been done so far; we are still experiencing some difficulty in spite of the Minister's assurance so many years back. May I, therefore, know from the Minister what he has done in that direction and how far he has been able to ease the policy holders from this burden of difficulties?

**Shri B. R. Bhagat:** About the first part of the question, Sir, I think, as you are aware, the Finance Minister wrote to you expressing his regret.